

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 914
(TO BE ANSWERED ON 07.02.2018)

BACKGROUND CHECK FOR SHORTLISTED CANDIDATES

914. SHRI OM BIRLA:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has ordered that background check shall be made mandatory for the shortlisted candidates for various posts of head of regulatory bodies and tribunals and if so, the details thereof along with the reasons for such order;
- (b) the mechanism which is likely to be followed by the Government for conducting the background check;
- (c) the steps taken by the Government for making the selection and shortlisting a more transparent procedure in the last three years;
- (d) whether the Government has also initiated any plan for keeping check on the corruption level and increasing transparency during the whole process of shortlisting of candidates; and
- (e) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (e): The procedure laid down by the Government for appointments to various posts in Tribunals and Regulatory Bodies requires shortlisting of candidates by the respective Selection Committee/Search-cum-Selection Committee and verification of character and antecedents of the shortlisted candidates thereafter before the Committee recommends a panel of candidates for consideration by the competent authority.
